

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTINGS:GWALIOR

Original Application No.202/115/2019

Gwalior, this Thursday, the 07th day of February, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Subhash Waygaonkar S/o Late Shri Ramkrishan Waygaonkar
Aged 58 years (Employee No.037/4275) Gwalior R/o Duplex 9-G,
Green Garden Estate, Patel Nagar City Centre-II Gwalior (M.P.)
474011
-Applicant

(By Advocate –**Shri B.S. Kushwaha**)

V e r s u s

1. Union of India, Through the Secretary Ministry of Railways, and Ex-offices Chairman of Railway Board, Government of India, (Bharat Sarkar) Ministry of Railways (Rail Mantralaya-Railway Board) Rail Bhawan, Raisina Road, New Delhi 110001
2. The General Manager, Central Railway Mumbai CST Mumbai (Maharashtra) 400001
3. The General Manager, North Central Railway, Subedar Ganj, Allahabad (U.P.) 221010
4. The Divisional Railway Manager, North Central Railway Jhansi (U.P.) 284001
5. The Station Manager/Station Director North Central Railway Gwalior Rly. Station Gwalior (M.P.) 474002 - **Respondents**

(By Advocate –**Shri M.K. Sharma**)

O R D E R (Oral)
By Navin Tandon, AM:-

The applicant is working as Deputy S.S. with the respondent-department. He is aggrieved by the non granting of 2nd and 3rd MACP/ACP Scheme.

2. Learned counsel for the applicant submits that the applicant has represented to the respondent-department on 08.03.2018 and 12.06.2018 (Annexure A/1 and A/2), which is still pending with the respondent-department.

3. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority of the respondents is directed to consider and decide the said representations dated 08.03.2018 and 12.06.2018 (Annexure A/1 and A/2) in a time bound fashion, with a reasoned and speaking order.

4. Shri M.K. Sharma, learned counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is decided in above terms.

5. Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by directing the competent authority of the respondents to consider

and decide the applicant's representation dated 08.03.2018 and 12.06.2018 (Annexure A/1 and A/2), if not already decided, with a reasoned and speaking order, within a period of 60 days from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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